

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 463/MP/2014
along with IA No. 40/2019**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory Application for bringing on record additional documents).

OP No. 71/2012

Subject : Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2.5.2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dt 30.12.2006 in OP No.1/2006.

Petitioners : APEDCL & ors.

Respondent : GMR Vemagiri Power Generation Limited.

OP No. 72/2012

Subject : Petition under Section 86(1)(f) of the Electricity Act, 2003 for direction to the Respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA.

Petitioner : GMR Vemagiri Power Generation Limited

Respondent : APEDCL & ors.

Date of Hearing : **21.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties present : Shri Saransh Shaw, Advocate, GVPGL
Ms. Divya Chaturvedi, Advocate, GVPGL
Shri Sidhant Kumar, Advocate, AP Discoms
Ms. Eksha Kashyap, Advocate, AP Discoms
Shri Anand K. Ganesan, Advocate, Telangana Discoms
Ms. Aishwarya Subramani, Advocate, Telangana Discoms
Ms. Harsha Rao, Advocate, Telangana Discoms



Record of Proceedings

At the request of the learned proxy counsel for the Petitioner, the Commission adjourned the hearing of the petitions.

2. The Petitions will be listed for final hearing on **18.3.2025 at 2.30 pm.**

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

